

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 134
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Applicant/petitioner

Vs.

Bhushan Power and Steel Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 03.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For Resolution Professional Ms. Srishti Kapoor, Ms. Kiran Sharma, Ms. Niharika Sharma, Mr. Rajeev K. Goel, Mr. Kartikeya, Mr. Sanjay Singal, Mrs. Aarti Singal, Mr. A.S. Chandhiok Sr. Adv, Mr. Arvind Kr. Gupta, Mrs. Purti Marwaha, Ms. Shweta, Mr. Manu Beri, Mr. Varun Verma, Mr. Nikhil Palli, Mr. Pranav Chada, Ms. Henna George, Ms. Aditi, Ms. Priya, Advs.

For the respondent: Mr. Arun Kathpalia, Sr. Adv., Mr. Manmeet Singh, Ms. Nishtha Chaturvedi, Advs.
Mr. Ramesh Chandra, Mr. A.K. Pandey, Advs.
Ms. Niharika Sharma, Adv.

For the Ex-Directors: Dr. U.K. Chaudhary, Sr. Adv., Dhruv Gupta, Advs, Ms. Henna George, Mrs. Purti Marwaha, Mr. Arvind Kr. Gupta, Advs.

CA-286(PB)/2019 Mr. Arvind Kumar Gupta, Ms. Purti Marwaha & Ms. Henna George, Advs.

For Promoter Mr. Rajeev Kumar, Adv.

For the CoC: Mr. Ramji Srinivasan, Sr. Adv, Mr. Bishwajit Dubey, Mr. Spandan Biswal, Ms. Srideepa, Ms. Sylona Mohapatra, Mr. Nikhil Ramdev, Mr. Aditya Marwah, Advs.



Deepak – 03.04.2019

CA-254(PB)/2019

Mr. Arvind Kumar Gupta, Mr. A.S. Chandhiok
Sr. Adv., Ms. Heena George, Ms. Shweta, Ms.
Priya, Ms. Purti Marwaha & Ms. Henna
George, Advs.

For the RP:

Mr. Abhinav, Sr. Adv., Mr. Shantanu
Chaturvedi, Ms. Charu Bansal, Advs.

For Shell India

Ms. Shweta Kapoor, & Mr. Amir Kaleem,
Advs.

For the OL:

Mr. Arjun Asthana, Ms. Sreenita Ghosh,
Advs.

ORDER

Part Heard for 04.04.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)